

सूचित जाति/आदिम जाति के प्रत्याशी को एक सरकारी विभाग में किसी पद के लिये आवेदन पत्र देने के पश्चात् अपने साथ रोजगार कार्यालय पंजीकरण कार्ड लाना पड़ता है जबकि उनके लिये कुछ पद आरक्षित होते हैं ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) (क) पदोन्नति/स्थान्तर या आयोजित किमी परीक्षा या मास्त्रांकांग (इन्टरव्यू) के फल स्वरूप संपलोक सेवा आयोग, रेलवे सेवा आयोग और इस प्रकार की किमी एजन्सी की सिफारिश के आधार पर भरे हुए रिक्त स्थानों के अनि-रिक्त, केन्द्रीय सरकार के अधीन खाली होने वाले स्थानों पर नियुक्ति की पात्रता के लिए (अनुसूचित जातियों एवं अनुसूचित आदिम जातियों से सम्बन्धित व्यक्तियों सहित) ममी को नियोजन कार्यालय में अपने नाम दर्ज कराना आवश्यक है। अवसर प्राप्त करने के लिए नियोजन कार्यालय की महायत्ना के नियोजन अवसर पाने का इच्छुक न हो, निजी सेवाओं के अधीन नियुक्ति के लिए काम चाहने वाले के लिए नियोजन कार्यालय में नाम दर्ज कराना आवश्यक नहीं है।

(ख) मवाल ही पैदा नहीं होता।

Return of Profits as Rebates to Farmers by Cooperative Cold Storages

493 **SHRI MUHAMMED SHERIFF** . Will the Minister of AGRICULTURE (KRISHI MANTRI) be pleased to state :

(a) whether Government had advised the co-operative cold storages to plough back bulk of their profits to farmers in the form of rebate ; and

(b) if so, the details thereof and the response achieved in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (KRISHI MANTRALAYA MEN UP MANTRI) (SHRI JAGANNATH PAHADIA) : (a) and (b). No Formal communication has been issued by the Government on the utilisation

of profits of cooperative cold storages. However, the first All India Conference of cooperative cold storages convened by the National Cooperative Development Corporation on the 15th and 16th April, 1971, recommended that the cooperative cold storages, after providing for necessary statutory reserves, should utilise a minimum of 50% of the remaining surplus for giving rebate to their members on the basis of storage charges paid by them. The Conference also suggested that this principle should be incorporated in the byclaws of the Cooperative Cold Storages. The National Cooperative Development Corporation will pursue the implementation of this recommendation with State Governments as also the cooperatives concerned.

Lock-out in Victory Colliery (M) Group in Raniganj Burdwan

494. **SHRI MANORANJAN HAZRA :** Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state :

(a) whether the attention of Government has been drawn to the illegal lock-out of the Victory of Colliery (M) Group in Raniganj, Burdwan ;

(b) if so, the details thereof ;

(c) the reasons for the lock-out ;

(d) the total number of workers thrown out of employment due to the lock-out ; and

(e) the steps taken by Government to lift the lock-out ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) (SHRI R. K. KHADILKAR) : (a) to (c). An industrial dispute was raised before the Assistant Labour Commissioner (Central), Raniganj, on the 8th February, 1971, over the alleged illegal lock-out by the management of Victory Colliery (MJ Group). The management denied the Union's allegation and stated that the workmen had resorted to violence as a result of which the managerial and supervisory staff had refused to work,